

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV**

**ITEM No. 101
(IB)-271/ND/2018**

IN THE MATTER OF:

M/s. Synergy Property Development ... Applicant/Petitioner
Services Pvt. Ltd.

Vs

Pride Hotel Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 15.02.2021

Coram:

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant :
For the Respondent :

ORDER

Ms. Pallavi Singh Gupta, Learned Proxy Counsel seeks pass over as the arguing counsel is before another Court. The documents have still not come on record. Registry is directed to take urgent steps and ensure that the documents come on record to enable the Bench to hear the arguments.

List the matter on **22.02.2021**.

**Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)**

**Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**